

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP/CA No. 33(ND)/2017

IN THE MATTER OF:

Priyanka Batra

.... **APPLICANT / PETITIONER**

Vs

Batra Plywood Industries Pvt. Ltd. & Ors.

.... **RESPONDENT**

SECTION:

Under Section 241/242 & 244

Order delivered on 09.02.2018

Coram:

**CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT**

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

PRESENTS:

For the Petitioner(s):-

**Mr. Rohit Sharma, Mr. Mohit Sharma, Mr.
Gauravjeet Narwan and Mr. Anshul
Chaudhary, Advocates**


For the Respondent(s):-

Mr. Anil Kumar Aggarwal, Advocate

ORDER

Mr. Aggarwal, learned counsel for the respondent has opposed the appointment of Director cum administrator by giving various reasons. However, on the aforesaid issue order is reserved.


**(M. M. KUMAR)
PRESIDENT**


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**